CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH ALIAHABAD.

Allahabad this the 10th day of February 2000.

Original Application no. 1567 of 1993.

Hon ble Mr. S.K.I. Nagvi, Judicial Member.

B.B. Jha, S/o Late Bhola Nath, R/o T-80/1, M.E.S. Qrs., Begam Bazar, Bamrauli, Allahabad.

... Applicant.

C/A Sri K.K. Mishra

Versus

- Union of India through Secretary Ministry of Defence, New Delhi.
- Air Officer,
 Commanding in Chief, Headquarters,
 Central Air Command, Bamrauli,
 Allahabad.
- Officer Commanding, Headquarters
 C.A.C. Unit, Bamrauli,
 Allahabad.
- 4. Controller of Defence Account (Air Force),
 Rajapur Road, Dehradun.

... Respondents.

C/Rs Shri A. Mohiley

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ORDER

Hon ble Mr. S.K.I. Naqvi, Member-J.

Sri B.B. Jha has come up seeking direction to the respondents to clear his medical reimbursement amounting to Rs. 37133.65 p. which has been refused by the respondents.

- As per applicants case while he was posted as Senior Stores Superintendent in Headquarter, Central Air Command, I.A.E., Bamrauli, Allahabad., he had to purchase the medicines for treatment of his cronically illing wife and himself, under medical attendent, and on prescription of authorised medical attendent. Since under rule he was entitled for reimbursement against the bills for purchase of these medicines, He submitted the duly verified bills to the respondents to make good payment, which were forwarded from competent authority of his unit and sent to C.D.A. Dehradoon for order in respect of payment. The C.D.A. Dehradoon observed the bills to be suspected and got the same investigated, the result of this investigation was against the applicant and, therefore, the payment was refused. The applicant made several representations to his department but of no avail, Therefore, he has come up before the Tribunal, seeking relief as mentioned above.
- 3. The respondents have filed counter affidavit and contested the case.
- 4. Heard Shri K.K. Mishra learned counsel for the applicant and Shri A. Mohiley learned counsel for the respondents.
- 5. Shri K.K. mishra learned counsel for the

applicant has pressed during arguement that all the bills submitted for reimbursement their for the purchase of medicines, under prescription from authorised medical attendent and all the formalities in respect of verification were completed, and only then the bills were submitted from unit to C.D.A. Dehradoon for orders in respect of paymentand. Therefore, C.D.A., Dehradoon had no occasion to suspect genuineness of these bills but he not only got the matter investigated, through Air Force Police but also influenced the witnesses to depose against the applicant R gellingrecorder falce by tented investigation and regarding falls statement on behalf of Dr. Siddique who was attending the applicant's wife and Shri Tripathi, the incharge of medical stores from where the medicines were purchased and thus, these bills were refused for payment and show cause notice was served upon the applicant who logically explained position and also submitted the affidavit of Dr. Siddique as well as Sri Tripathi to show that the bills were genuine and inaccordance with rule, in this regard and the investigator was directed to create the evidence to falsify the claim.

- 6. Shri K.K. Mishra also drew attention towords paper no. 25 (annexure 15) to the O.A.) which is copy of memoration dated 29.03.93 from Group Captain C.L.M.O. through which Sri G.C. Dhyani Group Captain wrote to C.A.C (ndorsing the claim of the applicant with the request to settle the long standing case/claim.
 - 7. Shri A. Mohiley learned counsel for the respondents referred the C.A. in which the claim of the applicant was found to be fallswand fictitious and pressed that in view

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of the result of investigation, the claim for which applicant no furce for which he has come up in this OA, Sri A. Mohiley could not bring it out from his record as to what action was taken against Doctor who has allegely verified falls bills and the chemist who issued allegely falls bills and what departmental action against the applicant for having put his claim through ficticious bills.

- 8. Keeping in view upon the facts and circumstances of the case, I find it fit matter to direct the respondents to reconsider the claim in question particularly in the light of above referred letter of Group Captain

 Shri G.C. Dhyani dated 29.03.93 which is annexure 15 to the O.A. and decide the claim within 3 months from the date of communication of this order. The O.A. is decided with the above observation.
- 9. No order as to costs.

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Member-J

/pc/